

CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR

ORDERS OF THE BENCH

Date of Order: 16.01.2013

OA No. 47/2013

Mr. B.K. Jatti, proxy counsel for
Mr. P.N. Jatti, counsel for applicant.

By way of filing the present Original Application, the applicant has prayed that as per order dated 16.04.2012 (Annexure A/2) posting order be issued of the applicant from 16.04.2012 with all consequential benefits w.e.f. 16.04.2012 as the applicant has been appointed w.e.f. 16.04.2012.

2. From bare perusal of the pleadings as well as documents available on record, it reveals that the applicant has submitted a representation dated 30.10.2012 (Annexure A/1) before the respondents, which is still pending for consideration. In view of this fact, we deem it just and proper that the ends of justice would be met if the respondents are directed to consider and decide the representation dated 30.10.2012 (Annexure A/1) by way of passing a reasoned and speaking order.

3. Consequently, the respondents are directed to consider and decide the representation of the applicant dated 30.10.2012 (Annexure A/1) strictly in accordance with the provision of law and pass a reasoned and speaking order expeditiously but in any case not later than a period of three months from the date of receipt of a copy of this order.

4. If any prejudicial order against the interest of the applicant is passed by the respondents, the applicant will be at liberty to challenge the same by way of filing the substantive Original Application as per rules.

5. With these observations and directions, the Original Application stands disposed of with no order as to costs.

Anil Kumar
(ANIL KUMAR)
MEMBER (A)

K.S. Rathore
(JUSTICE K.S. RATHORE)
MEMBER (J)

Kumawat